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commodity to commodity and transaction to transaction. The Commission charged on cement has now been reduced from f per cent, to i per cent. Items like heavy plant and heavy machinery also carry a commission as low as J per cent. The coin-mission charged on individual items of smaller value may be higher."

The answer given by me may be modified accordingly.

PAPERS LAID ON THE TABLE

NOTIFICATION RE AGREEMENT BETWEEN GOVERNMENT OF INDIA AND THE SWISS FEDERAL COUNCIL FOR AVOIDANCE OF DOUBLE TAXATION OF INCOME OF ENTERPRISES OPERATING AIRCRAFT

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 761, dated the 29th August 1958, issued under section 49A of the Indian Income-tax Act, 1922, in respect of the Agreement between the Government of India and the Swiss Federal Council for avoidance of double taxation of income of enterprises operating aircraft [Placed in Library. See No. LT-965/58.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT, 1878

SHRI B. R. BHAGAT: I also lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

(i) Notification G.S.R. No. 741. dated the 30th August. 1958, relating to the allowance of drawabck in respect of duty paid foreign pyrethrum flower and kerosene used in the manufacture of pyrethrum extract [Placed in Library. *See* No. LT-922/58.]

on the Table

(ii) Notification G.S.R. No. 743, dated the 30th August, 1958, publishing the Customs and Central Excise Duties Drawback (Pyrethrum Extract) Rules, 1958. [Placed in Library. See No. LT-923/58.]

NOTIFICATION PUBLISHING AMENDMENT IN DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES., 1955

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Rehabilitation Notification G.S.R. No. 814/R/Amdt. XXVII, dated the 3rd September, 1958, publishing an amendment in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 [Placed in Library. See No. LT-968/58.]

ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

Mr. CHAIRMAN: Dr. Shrimati Seeta Parmanand being the only candidate nominated for election to the Central Advisory Board of Education, I declare her to be duly elected to be a member of the said Board.

NOMINATION TO THE HOUSE COMMITTEE

MR. CHAIRMAN: I have to inform Members that I have nominated Shri Narotham Reddy to fill the casual vacancy in the House Committee caused by the resignation of Shaik Galib on the 12th July, 1958, from the membership of the Rajya Sabha.